

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 03

EXCISE Appeal No. 850 of 2012-DB

[Arising out of Order-in-Original/Appeal No AHM-CEX-003-COM-025-12 dated 22.08.2012 passed by Commissioner of Central Excise-AHMEDABAD-III]

Samay Impex Pvt Ltd

...Appellant

1st Floor, Office No. 1,
Plot No. 168, Sector-1a, Gandhidham,
KUTCH
GUJARAT -370201

VERSUS

C.C.E. & S.T.-Ahmedabad-iii

...Respondent

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad,
Gujarat-380009

WITH

- i. Excise Appeal No. 851 of 2012 (Space Exim Pvt Ltd)**
- ii. Excise Appeal No. 935 of 2012(Baijnath Melaram)**
- iii. Excise Appeal No. 954 of 2012 (Bhikkamal Chhotelal Ltd)**

APPEARANCE:

None appeared for the Appellant
Shri P Ganesan, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

FINAL ORDER NO. A /12396-12399 /2023

DATE OF HEARING:01.11.2023
DATE OF DECISION:01.11.2023

RAMESH NAIR

When the matter was called out, none appeared on behalf of the appellant, it is observed from the record that the appeal has been listed on following dates:

30.09.2022,09.11.2022,14.12.2022,23.01.2023,16.03.2023,25.04.2023,13
.06.2023,19.07.2023,30.08.2023 & 25.10.2023.

2. It appears that the appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT Procedur Rules, 1982. The appellant has liberty to approach this Tribunal if they wish to pursue their appeal by filing an appropriate application which will be disposed of in accordance with law.

(Dictated & Pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

Palak